

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 84/2024 In C.A.(CAA)/191(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.05.2024**

NAME OF THE PARTIES: **SHREE ANKLESHWAR COMMERCIAL**
COMPANY PRIVATE LIMITED

Section 230-232, Sec 234 of the Companies Act, 2013

ORDER

IA 84/2024 –

1. Ms. Nalini, Advocate appeared for the Petitioner.
2. Learned Counsel for the Petitioner informs that Board of Directors decided to withdraw the scheme and they have not convened the meeting pursuant to the order dated 03.01.2024 passed by this Bench.
3. In view of the aforesaid, **IA No. 84/2024** is **allowed** and **disposed of**.
4. Accordingly, **C.A.(CAA)/191(MB)2023** is dismissed as withdrawn.
5. File be closed and consigned to record.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)